

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4233
(To be answered on the 18th July 2019)

AIR SPACE FOR FLYING DRONE

4233. SHRI RAVIKUMAR D
SHRI PARVESH SAHIB SINGH

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the process for zoning of airspace e.g. red, amber and green etc., for flying of drones under Digital Sky Platform has been completed;
- (b) if so, the details thereof;
- (c) whether the metro cities like Delhi, Mumbai, etc. have been left with very less green zones for flying drones for domestic and commercial purposes and if so, the details thereof and the reasons therefor; and
- (d) the list of all agencies that have been granted waiver for flying NPNT drones in India?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र पंक्ति)

(Shri Hardeep Singh Puri)

(a) Civil Aviation Requirements (CAR) Section 3 - Air Transport Series X Part I Issue I, dated 27th August, 2018 issued by the Directorate General of Civil Aviation on Requirements for Operation of Civil Remotely Piloted Aircraft System (RPAS) defines the operating restrictions for drones. The process of zoning of airspace for drones is incomplete.

(b) The details of State/UTs/ Organisations for which mapping data is incomplete is as below:-

1. Bihar,
2. Ministry of Defence (Indian Army and Indian Navy), and
3. Ministry of Environment, Forest and Climate Change.

(c) The mapping of metro cities like Delhi, Mumbai, etc. has been done as per the provisions contained in the CAR and the data provided by various states and central organizations.

(d) As per the CAR, National Technical Research Organisation (NTRO), Aviation Research Centre (ARC) and Central Intelligence Agencies are exempted from obtaining Unique Identification Number (UIN) and Unmanned Aircraft Operator Permit (UAOP), thereby granting waiver from flying NPNT drones in India by these organisations.
